

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO.†3133
TO BE ANSWERED ON 6th August, 2018**

School Fee

†3133.SHRI KAPIL MORESHWAR PATIL:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that the private schools in Delhi including those have been allotted land on concessional rates are not following the Delhi High Court directives regarding increase in school fees and if so, the details thereof;
- (b) whether the private schools are not submitting the required records in the Court even after being given four weeks time and if so, the details thereof and the reasons therefor;
- (c) the basis for increase in fees in private schools in the country including Delhi;
- (d) the total number of higher secondary schools running in the country, particularly Delhi without seeking recognition from Central Board of Secondary Education; and
- (e) whether the Government has started Audit of Private schools and if so, the details thereof including the names of such schools and the irregularities committed by them?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) : The Government of National Capital Territory of Delhi (GNCTD) has informed that they have enforced the directions of Hon'ble High Court given in its judgment dated 19.01.2016 in Writ Petition (Civil) – 4109/2013 in respect of private un-aided recognized schools running on the land allotted by Delhi Development Authority (DDA) / other

Government Agencies with the conditions to seek prior sanction of the Director (Education), GNCTD before any fee hike. During the Academic Session 2016-17, only 166 private un-aided recognized schools applied for increase in fee, their applications have been disposed of by passing appropriate order. In the cases where complaints of charging excess fees are received, necessary directions, wherever required, are issued to roll back the fee increased, after scrutiny of the accounts of the school.

(b): No such information is available with the Government.

(c) : Education being a subject in the Concurrent List of the Constitution and majority of schools being under the jurisdiction of the State Government, the matter relating to fees in schools are regulated in terms of the Rules and Instructions of the State Government concerned. The fixation of fee in Private Unaided Recognized Schools of Delhi is governed under Section 17 (3), Section 18 Rule 172, Delhi School Education Act and Rules (DSEAR) 1973 and orders dated 11/02/2009 and 16/04/2010 issued by the Directorate of Education, GNCT of Delhi.

(d): The Central Board of Secondary Education (CBSE) is only an examination conducting body which affiliates schools for the conduct of examination. The Board grants affiliation on the basis of, the recognition granted by the concerned State /Union Territory Government.

(e): As indicated in reply to part (c) above, majority of schools are under the jurisdiction of the State /Union Territory Government, it is for the respective State/ Union Territory Government to take appropriate action in the matter in respect of their schools.
